

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.5335
TO BE ANSWERED ON 05.04.2022**

SCs CLASSIFICATION IN TELANGANA

5335. DR. G. RANJITH REDDY:

SHRI VENKATESH NETHA BORLAKUNTA:

SHRIMATI KAVITHA MALOTHU:

SHRI PASUNOORI DAYAKAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the time which the Union Government has received a resolution passed by the Assembly of Telangana for classification of Scheduled Castes (SCs) on the basis proposed for OBCs;
- (b) the steps taken by the Government on the resolution; and
- (c) the time by which SCs classification is likely to be initiated?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI A. NARAYANASWAMY)**

- (a): The resolution passed by Telangana Legislative Assembly on categorization of Scheduled Castes was received in the Ministry of Social Justice & Empowerment on 30.11.2015.
- (b) & (c): A National Commission to examine the issue of Sub- categorisation of Scheduled Castes in Andhra Pradesh (NCSCSC) was set-up under the chairpersonship of Justice Usha Mehra, which in its report submitted on 01.05.2008 had recommended amendment of Article 341 of the Constitution to provide for sub-categorisation and de-sub-categorisation of Scheduled Castes. Government has decided to seek views of the major stake holder's viz. the State Governments and Union Territory Administrations on the recommendation of the NCSCSC. Process of consultation has not yet been concluded. The issue of sub-categorization of Scheduled Castes is also presently sub-judice in Supreme Court in the case of State of Punjab & Ors Vs Davinder Singh & Ors (Civil Appeal No. 2317 of 2011).
